## Appointment of Chief Vigilance Commissioner

[RAJYA SABHA]

## †2987. SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the PRIME MINISTER be pleased to state:

- whether it is a fact that an officer from the Search Committee constituted for the appointment procedure of Chief Vigilance Commissioner (CVC) itself has been appointed against the said post;
  - the factual status thereof; (b)
- whether an officer of the Search Committee can be an applicant for the post of CVC; and
- if any officer has been appointed to the post of CVC, whether Government would reappoint the Chief Vigilance Commissioner after following a transparent procedure for the appointment of said post?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

- Does not arise. (b)
- The applications for the post of Central Vigilance Commissioner are invited openly. However, in case, where a member of the Search Committee had applied for the post of Central Vigilance Commissioner, the Search Committee had been reconstituted, by including another member in lieu, with due approval of the competent authority.
  - (d) Does not arise.

## Complaints of corruption to Lokpal

2988. SHRI RAVI PRAKASH VERMA: Will the PRIME MINISTER be pleased to state:

- the details of cases of corruption reported during 2019 and 2020 till date, State-wise;
  - the details of the cases of corruption reported in 2018, State-wise;

<sup>†</sup>Original notice of the question was received in Hindi.